

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 16th March, 2017

G.S.R. 252(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules to amend the Income Tax Department, Non-Statutory Departmental Canteens (various posts in Group 'C' posts) Recruitment Rules, 2015, namely:—

1. (i) These rules may be called the Income Tax Department, Non-Statutory Departmental Canteens (Group 'C' posts) Recruitment (Amendment) Rules, 2017.

(ii) They shall be come into force on the date of their publication in the Official Gazette.

2. In the Schedule to the Income Tax Department, Non-Statutory Departmental Canteens (Group 'C' posts) Recruitment Rules, 2015,

I. Against serial number 1, relating to the post of Canteen Attendant

In column (4):

a) for the existing entries in Heading "Scale of Pay", the words "LEVEL in the PAY MATRIX" shall be substituted

b) for the words and figures "Pay Band-I (Rs.5200-20200) with Grade Pay of Rs.1800", the words and figures namely "Level 1" in the Pay Matrix (Rs.18000-56900) shall be substituted.

In Column (11): Not Applicable

II Against serial number 2, relating to the post of Assistant Halwai-cum-Cook

In column (4):

a) for the existing entries in Heading "Scale of Pay", the words "LEVEL in the PAY MATRIX" shall be substituted

b) for the word and figures "Pay Band-I (Rs.5200-20200) with Grade Pay of Rs. 1900" the words and figures namely "Level 2" in the Pay Matrix (Rs.19900-63200) shall be substituted .

In Column (11):

a) for the words and figures "Pay Band-1, Rs.5200-20,200 with Grade Pay of Rs.1800", the words and figures namely "Level 1" in the Pay Matrix (Rs.18000-56900) shall be substituted.

b) The following note as per Sixth Central Pay Commission recommendations below Column (11) under sub-heading 'Promotion' may be omitted:—

"Note: For the purpose of computing minimum qualifying service for promotion, the service rendered on a regular basis by an officer prior to the 1st January, 2006 or the date from which revised pay structure based on the recommendations of the Sixth Central Pay Commission has been extended, shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the said Pay Commission."

c) The following note as per Sixth Central Pay Commission recommendations below Column (11) under sub-heading 'Deputation' may be omitted:—

"Note: For the purpose of appointment on deputation/absorption basis, the service rendered on a regular basis by an officer prior to the 1st January, 2006 or the date from which revised pay structure based on the recommendations of the Sixth Central Pay Commission has been extended, shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the said Pay Commission except where there has been merger of more than one pre-revised scale of pay into one grade with a common grade pay or pay scale, and where

this benefit will extend only for the post(s) for which that grade pay or pay scale is the normal replacement grade without any upgradation."

III Against serial number 3, relating to the post of Halwai-cum-Cook

In column (4):

- a) for the existing entries in Heading "Scale of Pay", the words "LEVEL in the PAY MATRIX" shall be substituted
- b) for the words and figures "Pay Band-I (Rs.5200-20200) with Grade Pay of Rs. 2000", the words and figures namely "Level 3" in the Pay Matrix (Rs.21700-69100) shall be substituted.

In Column (11):

- a) for the words and figures "Pay Band-1, Rs.5200-20,200 with Grade Pay of Rs.1900", the words and figures namely "Level 2" in the Pay Matrix (Rs.19,900-63200) shall be substituted.
- b) The following note as per Sixth Central Pay Commission recommendations below Column (11) under sub-heading 'Promotion' may be omitted:-

"Note: For the purpose of computing minimum qualifying service for promotion, the service rendered on a regular basis by an officer prior to the 1st January, 2006 or the date from which revised pay structure based on the recommendations of the Sixth Central Pay Commission has been extended, shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the said Pay Commission."

- c) The following note as per Sixth Central Pay Commission recommendations below Column (11) under sub-heading 'Deputation' may be omitted:-

"Note: For the purpose of appointment on deputation/absorption basis, the service rendered on a regular basis by an officer prior to the 1st January, 2006 or the date from which revised pay structure based on the recommendations of the Sixth Central Pay Commission has been extended, shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the said Pay Commission except where there has been merger of more than one pre-revised scale of pay into one grade with a common grade pay or pay scale, and where this benefit will extend only for the post(s) for which that grade pay or pay scale is the normal replacement grade without any upgradation."

IV Against serial number 4, relating to the post of Clerk

In column (4):

- a) for the existing entries in Heading "Scale of Pay", the words "LEVEL in the PAY MATRIX" shall be substituted.
- b) for the words and figures "Pay Band-I (Rs. 5200-20200) with Grade Pay of Rs. 1900", the words and figures namely "Level 2" in the Pay Matrix (Rs. 19900-63200) shall be substituted.

In Column (11):

- a) for the words and figures "Pay Band-1, Rs. 5200-20, 200 with Grade Pay of Rs.1800", the words and figures namely "Level 1" in the Pay Matrix (Rs.18000-56900) shall be substituted
- b) The following note as per Sixth Central Pay Commission recommendations below Column (11) under sub-heading 'Promotion' may be omitted:—

"Note: For the purpose of computing minimum qualifying service for promotion, the service rendered on a regular basis by an officer prior to the 1st January, 2006 or the date from which revised pay structure based on the recommendations of the Sixth Central Pay Commission has been extended, shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the said Pay Commission."

V Against serial number 5, relating to the post of Assistant Manager-Cum-Store Keeper

In Column (4):

- a) for the existing entries in Heading "Scale of Pay", the words "LEVEL in the PAY MATRIX" shall be substituted.

b) for the words and figures "Pay Band-I (Rs. 5200-20200) with Grade Pay of Rs. 2400", the words and figures namely "Level 4" in the Pay Matrix (Rs. 25500-81100) shall be substituted.

In Column (11):

a) for the words and figures "Pay Band-I (Rs.5200-20200) with Grade Pay of Rs. 1900", the words and figures namely "Level 2" in the Pay Matrix (Rs.19900-63200) shall be substituted.

b) for the word and figures "Pay Band-I (Rs. 5200-20200) with Grade Pay of Rs. 2000", the words and figures namely "Level 3" in the Pay Matrix (Rs. 21700-69100) shall be substituted.

c) The following note as per Sixth Central Pay Commission recommendations below Column (11) under sub-heading 'Promotion' may be omitted:—

"Note: For the purpose of computing minimum qualifying service for promotion, the service rendered on a regular basis by an officer prior to the 1st January, 2006 or the date from which revised pay structure based on the recommendations of the Sixth Central Pay Commission has been extended, shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the said Pay Commission."

d) The following note as per Sixth Central Pay Commission recommendations below Column (11) under sub-heading 'Deputation' may be omitted:—

"Note: For the purpose of appointment on deputation/absorption basis, the service rendered on a regular basis by an officer prior to the 1st January, 2006 or the date from which revised pay structure based on the recommendations of the Sixth Central Pay Commission has been extended, shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the said Pay Commission except where there has been merger of more than one pre-revised scale of pay into one grade with a common grade pay or pay scale, and where this benefit will extend only for the post(s) for which that grade pay or pay scale is the normal replacement grade without any upgradation."

EXPLANATORY MEMORANDUM

Income Tax Department, Non-Statutory Departmental Canteens (various posts in Group 'C' posts) Recruitment Rules, 2015 were notified in the Gazette of India vide GSR 883(E) dated 18th November, 2015. Following the recommendations of CCS (Revised Pay) Rules, 2016 dated 25th July 2016, the Government had issued instructions vide DoPT OM No. AB.14017/13/2016-Estt.(RR) dated 9th August, 2016 to amend the existing Pay Band and Grade Pay by the new Pay Structure.

It is also certified that the amendment from a retrospective date will not affect any one adversely as similar provision existed in the earlier Rules.

[F. No. HRD/CM/124/02/2016-17(Pt.)/Dy.No.101/2017-Ad.VII]

JATI SINGH MEENA, Under Secy.

Footnote : The principal rules were published *vide* notification number G.S.R. 883(E), dated the 18th November, 2015 in the Gazette of India, Part II, Section 3, Sub-section (i) dated 18.11.2015.